

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)
**FOR THE ATTENTION OF THE CREDITORS OF SEA-AIR CONSOLIDATORS INDIA
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	SEA-AIR CONSOLIDATORS INDIA PRIVATE LIMITED
2.	Date of Incorporation of Corporate debtor	15 th December, 2014
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, New Delhi Under the Companies Act, 2013
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN: U63010DL2014FTC274112
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: 5041/6, First Floor, Netaji Subhash Marg, New Delhi - 110002 Also at: H 9/A, Second Floor, Main Road, Kalkaji, New Delhi - 110019
6.	Insolvency Commencement date in respect of corporate debtor	17 th August, 2022 (Copy of order received by IRP on 18 th August, 2022)
7.	Estimated Date of closure of insolvency resolution process	13 th February, 2023 (180 th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	Rakesh Kumar Jindal IBBI/IPA-002/IP-N01148/2021-2022/13963
9.	Address and Email of the Interim Resolution Professional as registered with the Board	House No. 3656/6, Gali No.6, Narang Colony, Tri Nagar, Near Rose Garden, New Delhi - 110035 Email: iprakesh.jindal@gmail.com
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	70-D, 3 rd Floor, Pocket-A, Vikas Puri Extension, New Delhi - 110018 Email:- CIRPSEA-AIR@EFFICAXINDIA.COM
11.	Last Date of Submission of Claims	31 st August, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:-	(a) Web Link:- https://ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Bench – IV, New Delhi ordered the commencement of a Corporate Insolvency Resolution Process against Sea-Air Consolidators India Private Limited on 17th August, 2022.



The creditors of **Sea-Air Consolidators India Private Limited** are hereby called upon to submit their claims with proof, on or before **31st August, 2022** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.

Rakesh Kumar



Rakesh Kumar Jindal
Interim Resolution Professional
For Sea-Air Consolidators India Private Limited
IBBI Registration No. 112/CPA-002/21-N01148/2021-2022/13963
Valid upto :- 3rd January 2023

Place: New Delhi
Date: 18.08.2022